

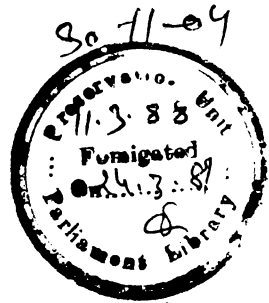
Tuesday, 1st April, 1932

**THE
COUNCIL OF STATE DEBATES**

VOLUME I, 1932

(25th February to 6th April, 1932)

**THIRD SESSION
OF THE
THIRD COUNCIL OF STATE, 1932**



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CONTENTS.

	PAGES.
Thursday, 25th February, 1932—	
Members Sworn	1
Death of Sir Muhammad Shafi	1—3
Questions and Answers	3—16
Messages from His Excellency the Governor General	16—17
Committee on Petitions	17
Bills passed by the Legislative Assembly laid on the table	17
Code of Civil Procedure (Amendment) Bill—Introduced	18
Motion for the election of four non-official Members to the Standing Committee on Emigration—Adopted	18
Motion for the election of three Members to the Standing Committee on Roads—Adopted	18
Presentation of the Railway Budget	19—26
Congratulations to recipients of Honours	26
Saturday, 27th February, 1932—	
Questions and Answers	27—33
General Discussion of the Railway Budget	33—47
Elections to the Standing Committee on Emigration	47
Monday, 29th February, 1932—	
Members Sworn	49
Questions and Answers	49—51
Indian Partnership Bill—Considered and passed	52—60
Indian Companies (Supplementary Amendment) Bill—Considered and passed	61
Employers and Workmen (Disputes) Repealing Bill—Considered and passed	61—62
Wheat Import Duty (Extending) Bill—Considered and passed	62—63
Indian Finance (Supplementary and Extending) Amendment Bill—Considered and passed	63—64
Code of Civil Procedure (Amendment) Bill—Considered and passed	64
Wire and Wire Nail Industry (Protection) Bill—Considered and passed	65—67
Tuesday, 1st March, 1932—	
Questions and Answers	69—76
Resolution <i>re</i> Immediate introduction of provincial autonomy—Negatived	77—109
Resolution <i>re</i> Training of young scions of the houses of sardars, jahagirdars, inamdars, etc., for military service—Withdrawn	110—114
Resolution <i>re</i> Decrees passed by courts for interest—Withdrawn	115—119
Resolution <i>re</i> Repeal of the Child Marriage Restraint Act—Negatived	119—124
Wednesday, 2nd March, 1932—	
Bamboo Paper Industry (Protection) Bill—Considered and passed	125—130
Resolution <i>re</i> Hours of work in coal mines—Adopted	131—132

	PAGES.
Thursday, 3rd March, 1932—	
Questions and Answers	133—141
Resolution <i>re</i> Payment of gratuities to the families of Government servants who die before retirement—Withdrawn	141—145
Resolution <i>re</i> Appointment of a committee to advise on legislation affecting the personal and customary law of the Hindus—Withdrawn	145—150
Resolution <i>re</i> Education in the North-West Frontier Province and Baluchistan—Withdrawn	151—154
Monday, 7th March, 1932—	
Questions and Answers	155—156
Nominations for election to the Standing Committee for Roads	156
Motion for the election of six non-official Members to the Central Advisory Council for Railways—Adopted	156
Presentation of the General Budget for 1932-33	157—165
Tuesday, 8th March, 1932—	
Resolution <i>re</i> Purchase of all distress gold being exported to foreign countries—Negatived	167—179
Resolution <i>re</i> Mural decorations by Indian artists to Government buildings at New Delhi and India House, London—Withdrawn	179—192
Resolution <i>re</i> Separation of the Telugu districts of the Madras Presidency into a separate province—Withdrawn	192—197
Statement of Business	197
Friday, 11th March, 1932—	
General Discussion of the General Budget	199—227
Public Suits Validation Bill—Introduced	227
Date for the election of six Members to the Central Advisory Council for Railways	227—228
Monday, 14th March, 1932—	
Statement <i>re</i> Draft Convention and Recommendations concerning the protection against accidents of workers employed in loading or unloading ships adopted by the International Labour Conference at its Twelfth Session held in 1929	229—230
Motion for the election of two non-official Members to the Standing Committee to advise on subjects, other than "Indians Overseas—Emigration" and "Haj Pilgrimage," dealt with in the Department of Education, Health and Lands—Adopted	230
Public Suits Validation Bill—Considered and passed	230—231
Election of three Members to the Standing Committee for Roads	231
Resolution <i>re</i> Levy of income-tax on all pensions and compassionate allowances paid outside India—Negatived	231—236
Resolution <i>re</i> Levy of stamp duty on cheques drawn on banks and bankers in India—Withdrawn	237—238
Statement of Business	238
Tuesday, 15th March, 1932—	
Resolution <i>re</i> Procedure to be followed in dealing with the civil disobedience movement—Withdrawn	239—266

	PAGES.
Thursday, 17th March, 1932—	
Indian Life Assurance Companies (Amendment) Bill—Introduced	267
Resolution <i>re</i> Amendment of the Presidency Small Causes Courts Act—Withdrawn	267—271
Election of two non-official Members to the Standing Committee for the Department of Education, Health and Lands	271
Ballot for the election of six non-official Members to the Central Advisory Council for Railways	271
Thursday, 24th March, 1932—	
Members Sworn	273
Questions and Answers	273—276
Bill passed by the Legislative Assembly laid on the table	277
Statement (laid on the table) <i>re</i> Commercial Treaties and Notes affecting India	277
Resolution <i>re</i> Amendment of the Resolution on Roads adopted by the Council on the 4th March, 1930—Adopted	277—278
Resolution <i>re</i> Increased import duties on galvanized iron and steel pipes and sheets—Adopted	278—280
Statement of Business	280
Wednesday, 30th March, 1932—	
Member Sworn	281
Death of Mr. K. V. Rangaswamy Aiyangar	281—283
Salt Additional Import Duty (Extending) Bill—Considered and passed	283—288
Friday, 1st April, 1932—	
Bill passed by the Legislative Assembly laid on the table	289
Monday, 4th April, 1932—	
Bills passed by the Legislative Assembly laid on the table	291
Bengal Criminal Law Amendment (Supplementary) Bill—Not concluded	291—316
Tuesday, 5th April, 1932—	
Member Sworn	317
Short Notice Questions and Answers	317—318
Bills passed by the Legislative Assembly laid on the table	318
Message from the Legislative Assembly	318
Statement <i>re</i> Working of the Cape Town Agreement of 1927	318—329
Bengal Criminal Law Amendment (Supplementary) Bill—Considered and passed	330—336
Wednesday, 6th April, 1932—	
Member Sworn	337
Messages from the Legislative Assembly	337
Foreign Relations Bill—Considered and passed	337—340
Sugar Industry (Protection) Bill—Considered and passed	341—351
Indian Air Force Bill—Considered and passed	351—355
Indian Tariff (Wireless Broadcasting) Amendment Bill—Considered and passed	355—357

COUNCIL OF STATE.

Friday, 1st April, 1932.

The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

THE SECRETARY OF THE COUNCIL: Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the Bill to supplement the Bengal Criminal Law Amendment Act, 1930, which was passed by the Legislative Assembly at its meeting held on the 30th March, 1932.

THE HONOURABLE THE PRESIDENT: Am I to understand that the Honourable the Home Secretary is proposing to give notice to-day ?

THE HONOURABLE MR. H. W. EMERSON (Home Secretary): Yes, Sir, I shall give notice to-day.

THE HONOURABLE THE PRESIDENT: On that understanding the consideration of the Bill laid to-day will be taken up on Monday.

The Council then adjourned till Eleven of the Clock on Monday, the 4th April, 1932.
